

Central Administrative Tribunal  
Patna Bench, Patna.  
[ Circuit Bench at Ranchi]  
MA/051/00352/2019  
[O.A./051/00229/2019]

**Date of Order :- 20<sup>th</sup> Sept., 2019**

**C O R A M**

**Hon'ble Shri J. V. Bhairavia, Member [ J ]**  
**Hon'ble Shri Dinesh Sharma, Member [ A ]**

Satish Chandra Choudhary, son of Late Jagdish Chandra Choudhary, Superintending Engineer, Road Construction Department, Road Circle, Chaibasa, PO - Chaibasa, P.S. - Sadar Chaibasa, District - West Singhbhum, Chaibasa.

....Applicant  
By Advocate : Mr. Arun

Vs.

1. The Union of India through its Secretary, Department, Personnel Administrative Reforms & Public Grievances, Government of India, New Delhi-110001.
2. Union Public Service Commission, Dholpur House, New Delhi through its Secretary.
3. State of Jharkhand through its Chief Secretary, Project Building, Dhurwa, PO & PS - Dhurwa, District - Ranchi.
4. Additional Chief Secretary, Department of Personnel, Administrative Reforms & Rajbhasha Department, Government of Jharkhand, Project Building, Dhurwa, PO & PS - Dhurwa, District - Ranchi.

..... Respondents.

By Advocate : Mr. Rajendra Krishna, Sr. SC for UOI  
Mr. F. Rahman, for UPSC  
Mr. R.A.Gupta, Id. SC for the respondents

**O R D E R**  
**[oral]**

**Per Dinesh Sharma, M [ A ] :-** This MA ( No. 352/2019) has been filed in OA/051/00229/2019 requesting for grant of stay to hold the meeting of the Selection Committee for preparation of Selection List of 2018, and, to restrain respondent no. 1 to 3 for invoking regulation 5(c) of the

Selection Regulations as to the confirmed three vacancies to the IAS, Jharkhand cadre for the year 2018 even if the time line for completion of process of preparation of Select List of 2018 is not completed by 31.12.2019.

2. The MA came up for hearing on 20.09.2019 and the learned counsel for the respondents, on receipt of advance copy entered appearance and argued that the OA relates to consideration of the applicant's ACRs by the Selection Committee for preparation of Select List of 2017 and therefore this MA cannot be filed seeking a relief with respect to selection for the year 2018. The learned counsel for the applicant argued that the issue raised in the OA will have implication for selection in the year 2018 also. We find that the OA is for preparation of Select List of 2017 and this MA seeks interim relief with regard to selection for the year 2018. It is, therefore, unconnected with the relief sought in the original application. MA is, therefore, dismissed.

**[ Dinesh Sharma]M[A]**

**[Jayesh V. Bhairavia]/M[J]**

Srk.